GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO.962

TO BE ANSWERED ON FRIDAY, THE 08TH DECEMBER, 2023

Achievements of Infrastructure Development Scheme for Judiciary

962. SHRI JAGDAMBIKA PAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the overview of the progress and achievements of the Centrally SponsoredScheme (CSS) for the Development of Infrastructure Facilities for Judiciary since its inception and the latest available information thereon, including the number of court halls and residential units established under the scheme;
- (b) whether financial outlay of Rs. 9000 crore for the CSS for Development of Infrastructure Facilities for Judiciary has been utilized since the commencement of the scheme and if so, the details thereof along with the allocation for the current financial year; and
- (c) the number of court halls and residential units currently under construction in various States specifically Uttar Pradesh?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): The Department of Justice has been implementing the Centrally Sponsored Scheme (CSS) for development of development of infrastructure facilities for the judiciary since 1993-94 to augment the resources of the State

Governments for the construction of court buildings and residential accommodations of judicial officers in the District and Sub-ordinate Judiciary. Since 2021, three new components viz., lawyers' halls, toilet complexes and digital computer rooms were also included as part of the scheme.

The scheme allows for new constructions and up-gradations / renovation of such court buildings and residential complexes. However, routine maintenance or up-keep is not allowed under the scheme. The Central assistance to States / UTs is restricted to the budgetary provision available under the scheme during the financial year. The primary responsibility for the development of infrastructure facilities rests with the State Governments. However, the Government of India through the abovementioned CSS supplements the resources of the State Governments in the area of infrastructure development of District and Subordinate Courts.

The Scheme has also been extended from 2021-22 to 2025-26 with a budgetary outlay of Rs. 9000 crore including Central share of Rs. 5307.00 crore. As on 06.12.2023, a sum of Rs. 10443.75 crore has been released under the Scheme so far since its inception, out of which Rs. 6959.16 crore (66.89 %) has been released since 2014-15.As per information made available by the High Courts, against the sanctioned strength of 25,420 and working strength of 20,017 Judicial Officers, 21,507 Court Halls and 18,882 Residential Units are available in the District and Subordinate Courts as on 06.12.2023.Details of Budget allocated and expended since 2021-22 (when the scheme was extended for five

years i.e. 2021-22 to 2025-26 with financial outlay of Rs. 9000 crores) is as under:--

FINANCIAL	BUDGET ALLOCATED	ACTUAL EXPENDITURE
YEAR	(Amount in Rs. crore)	
2021-22	784.00	684.15
2022-23	858.00	857.20
2023-24	1051.00	577.16 (as on 06.12.2023)

(c): As per information made available by the High Courts 3,113 Court Halls and 1,812 Residential Units are under construction. In Uttar Pradesh, 302 Court Halls and 286 Residential Units are under construction.
